

storage, auction hall, jetties may be permitted by Gram Panchayat. The Notification also includes provisions for regularising the dwelling units of traditional coastal communities including fisher folk and tribals, constructed prior to issue of the said Notification.

(c) This Ministry has proposed amendment in the Environment (Protection) Act, 1986 and National Green Tribunal Act, 2010 to introduce a provision of civil penalty for damage to environment, adjudication of penalties and levying of fee.

#### **Deal with Great Britain on energy and climate change**

†47. SHRI NAZIR AHMED LAWAY:  
MIR MOHAMMAD FAYAZ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether a deal worth ₹ 32,000 crore in the field of energy and climate change has been signed by India and Great Britain, recently;

(b) if so, the details thereof; and

(c) the names of States towards whom Government plans to pay attention to and the details of new schemes of Government for this sector?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) A Joint Statement on Energy and Climate Change to address climate change and promoting secure, affordable and sustainable supplies of energy was issued on 12th November 2015 at London, by India and United Kingdom (UK). Both the countries agreed to work together for an ambitious and comprehensive Agreement under the United Nations Framework Convention on Climate Change (UNFCCC) at the Paris Conference of parties to UNFCCC. The Statement recognizes the need for Paris Agreement to promote innovation and research and development to make clean energy more affordable, and emphasized the role of climate finance in helping development and deployment of environmentally sound technologies.

Further, Joint Statement announced (i) £10 million of joint funding from Research Councils, UK and Department of Science and Technology, India for a new Virtual Joint Centre on clean energy, (ii) UK Climate Investment Venture with Green Investment Bank would invest up to a total of £200 million of UK climate finance in renewable

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† Original notice of the question was received in Hindi.

energy and energy efficiency projects in India and Africa; (iii) UK funding for India Innovation Lab for Green Finance; and (iv) a £10 million five-year programme of technical assistance to support national and State level reforms in India's power sector.

(c) The State Governments have prepared State Action Plans on Climate Change (SAPCC) consistent with the national objectives and State priorities. These plans include the current and future State's climate change scenarios and likely impacts of climate change and focus on adaptation and mitigation in sectors such as water, agriculture, tourism, forestry, transport, habitat, energy, etc.

A National Adaptation Fund on Climate Change has been established with the objective of addressing the existing funding gap for undertaking adaptation activities at State level. ₹ 350 crores has been allocated for remaining two years of Twelfth Five Year Plan. The funding is being provided for adaptation projects related to agriculture, water, forestry, coastal, disaster, health, tourism, marine system and capacity building.

**Online monitoring of compliance by Central Pollution Control Board**

48. SHRI S. THANGAVELU: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the Central Pollution Control Board has started getting round the clock online data on the compliance status of 1320 out of 2,800 industrial units across the country;

(b) whether it is also a fact that while 920 of these 1,320 units have set up real time sensor based sophisticated monitoring devices, another 400 have moved towards the zero liquid discharge system where they treat the entire water and reuse it; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Central Pollution Control Board (CPCB) has issued Direction under section 5 of the Environment (Protection) Act 1986 to 3933 industrial units. So far, 1782 industrial units have installed online monitoring system and in another 509 industries the online monitoring system is under installation. As on date CPCB is getting round the clock online data from 864 industries.

The CPCB has also issued Directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 to the State Pollution Control Boards which cover